

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 14215-14216/2020

(Arising out of impugned final judgment and order dated 18-08-2020 in CAFS No. 1/2020 30-09-2020 in MCA No. 2/2020 passed by the High Court of Gujarat at Ahmedabad)

NAYARA ENERGY LIMITED
EARLIER KNOWN AS ESSAR OIL LIMITED

Petitioner(s)

VERSUS

THE STATE OF GUJARAT & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121508/2020-EXEMPTION FROM FILING O.T.)

Date : 14-12-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Somiran Sharma, AOR

For Respondent(s)

Mr. Aniruddha P. Mayee, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 16th December, 2020.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER